

**Supply of essential commodities to Fair Price Shops in Delhi**

\*304. SHRI BHUPESH GUPTA :

SHRI S. KUMARAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that essential commodities are not being supplied in time to fair price shops by the Delhi Civil Supplies Authorities; and

(b) if so, the steps taken or proposed to be taken to ensure regular supply of essential commodities to the shops ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b) A statement is laid on the Table of the Sabha.

**Statement**

(a) and (b) Wheat, sugar, rice and maize are being issued to the fair price shops in Delhi by the Food Corporation of India against Central monthly allotments made to the Delhi Administration. There have been some instances of late supply to the fair price shops. Food Corporation of India have taken strict administrative measures like opening of godowns at correct timings, provision of sufficient staff in depots, timely issue of stocks to fair price shop holders by working even beyond office hours. For ensuring regular and efficient supplies of foodgrains to the fair price shop holders, a new system has been introduced recently by the Delhi Administration whereby each fair price shop holder is allotted a date for the lifting of stocks from the F.C.I. godowns on which date the fair price shop holder gets his supplies. Action is initiated against the defaulting fair price shop holders who do not draw their supplies on the specified date.

**Report of the Committee on the problem of Drug Adulteration**

-305. SHRI M. S. ABDUL KHADER :  
SHRIMATI SUMITRA G. KULKARNI : SHRIMATI  
RATHNABAI SRE-  
NIVASA RAO : SHRIMATI  
SUSHILA SHANKAR  
ADIVAREKAR:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether it is a fact that the Committee on the problem of Drug Adulteration has noticed the connivance of the Delhi Drug Control Department with the chemists and traders;

(b) if so, what are the findings of the Committee ; and

(c) what action Government propose to take in the matter ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): (a) No, Sir.

(b) and (c) Do not arise.

**Revision of registration charges on D.D.A. houses/flats**

\*306. SHRI SAWAISINGH SISODIA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Government have agreed in principle that the registration charges leviable under the Indian Stamps Act, 1899 on the houses/flats sold by the Delhi Development Authority to persons in Low and Janta Income Groups, will be charged only on the cost of land; and

(b) if so, by when orders are likely to be issued ?

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : (a) Considering the hardship caused to the lower sections of the society, the Government of India have impressed